

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.704 of 2020**

Dinu Mian
@ Din Mohammad **Petitioner**

Versus

1. The State of Jharkhand
2. Rakib Ansari **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. A. K. Choudhary, Advocate
For the State : Mr. Ashok Kumar, A.P.P

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

05/Dated: 09th September, 2021

1. As prayed for, by the learned counsel for the petitioner, put up this case on 16.09.2021.
2. Learned A.P.P is present.
3. It is made clear that by the next date defects, as pointed out by the office, must be removed.

(Rajesh Kumar, J.)

Chandan/-